## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:2986 ANSWERED ON:18.08.2011 CHILD CUSTODY Shantha J.

## Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether in the wake of various legal hurdles coming in the way of deciding cases of Child Custody on the breakup of the marriages of Indian girls with Non-Resident Indians (NRIs) or vice versa, 30 million people of Indian origin living abroad are awaiting for a promised legislation by Government to deal with the problem;
- (b) if so, the main reasons for the delay in introducing the law; and
- (c) the steps taken/being taken in this regard?

## **Answer**

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

- (a) No, Madam.
- (b) Does not arise
- (c) Though the subject matter relates to implementation of the 1980 and 1996 Hague Conventions, no proposal in this regard is with this Ministry.